Annexure-4

Name of the corporate debtor: CIAN HEALTHCARE LIMITED CIN:-L24233PN2003PLC017563

Date of commencement of CIRP: 14-08-2024

List of Creditors as on 14-08-2024 (Based on the claim received upto 21-03-2025)

List of Unsecured Financial Creditors (Other than financial creditor belonging to any Class of creditors)

		Details of Claim Received		Details of claim admitted										
Sr. No	o. Name of Creditor	Date of Receipt	Amount Claimed	Amount of Claim Admitted	Nature of	Amou nt covere d by Securit y Interes t	covere d by guaran	relate	% voting share in CoC	Amou nt of contin gent claim	Amou nt of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
1	IIFL	27-12-2024	171019	171019	Unsecured	Nil	Nil	No	0.05	-	-	-	-	
2	Kavita Zanwar	27-12-2024	1000000	1000000	Unsecured	Nil	Nil	Yes	-					
3	Suraj Shriniwas Zanwar	27-12-2024	67825745	66300745	Unsecured	Nil	Nil	Yes	-	-	-	1525000		i.) Rent payment of Rs.1525000 is rejected as it is also paid for Dr. Smith and agreement is single
4	Poonawala Fincorp Ltd.	31-12-2024	78502	78502	Unsecured	Nil	Nil	No	0.02	-	-			
	Total		69075266.00	67550266					0.08			1525000	0	

Notore

^{1.} All claims have been admitted on the basis of submitted proof of claim and information available as per books of the corporate debtor.

^{2.} As per Regulation 14 of IBC 2016, where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional.

as the case may be, shall make the best estimate of the amount of the claim based on the information available with him.

The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision

^{3.} The claims where admitted are subject to further revision/substantiation/modification on the basis of any additional information / evidence / clarification which may be received subsequently and which warrant such revision/substantiation/modification.

 $^{4.} Information / evidence / clarification \ may \ also \ be pending \ from \ Operational \ Creditor / Management / Employees for the claims under further verification.$